

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 335 OF 2018 &
IA NO. 1414 OF 2018 & IA NO. 1075 OF 2019**

Dated : 11th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

**Pinpoint Energy K1 Private Limited ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Gautam Swarup

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Mr. Aishwarya Choudhary for R-2

ORDER

IA NO. 1075 OF 2019

(Application for condonation of delay in filing reply)

For the reasons stated in the application, 20 days' delay in filing reply is condoned and the reply is taken on record. Application is disposed of.

APPEAL NO. 335 OF 2018 & IA NO. 1414 OF 2018

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on **05.11.2019**.

**(S. D. Dubey)
Technical Member**

tpd/mkj

**(Justice Manjula Chellur)
Chairperson**